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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 234 of 2017 in C.P. (I.B) No. 23/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017**

Name of the Company: Rajkot Nagrik Sahakari Bank Ltd.

V/s.

New Tech Fittings Pvt Ltd Ltd. & Ors

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NANDISH CHUDGAR	ADVOCATE	COMMITTEE OF CREDITOR	Nandish
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2.

ORDER

Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates present for Applicant/ Rajkot Nagrik Sahakari Bank Ltd (Committee of Creditor). None present for Respondent.

Heard arguments of Learned Counsel for Applicant in IA 234/2017.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

IRP is directed to file a report regarding the claims, if any, received by him and constitution of committee of creditors and resolutions, if any, passed in the committee of creditors on or before 24.08.2017.

List the matter on 24.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of August, 2017.